

581 *Re. Proposed Kar
Seva in Ayodhya*

AGRAHANAYA 9, 1914 (SAKA)

Message from 582
Rajya Sabha

Board. The buyers are purchasing the tobacco at Rs. 18 to Rs. 20 per kilogram outside the auction yard which is not going to fetch even 50 per cent of the actual cost of cultivation to the growers.

Shri Kurien is here. I have written a letter; he has also responded to my letter. But unfortunately nothing is being done. To prevent this, the Tobacco Board must enter the market; for that at least Rs. 50 crore must be made available as loan to Tobacco Board by the Government of India. Secondly, at least a loan of Rs. 50 crores must be given to authorised buyers on bank guarantee, so that they can participate in the auction.

About the cotton growers, your good self knows that firing took place and your party also went there. I want only to mention one or two points about it. Last year, first class quality of cotton was sold at Rs. 1700 per kilogram. This year, the same cotton is not even sold for Rs. 1000 per kilogram. The traders are taking advantage of the situation in collecting 15 per cent to 20 per cent commission and in some cases, the growers are selling for distress sale and they are receiving only ten per cent of the value of the sale and ninety per cent of the sale value is to be collected after the Textile Mills pay the amount to the traders. At least ten lakh bales of cotton must be permitted to export without any delay as the production is more than 45 lakh bales than the internal consumption by the Textile Mills in the country.

Secondly, the Cotton Corporation of India must be made to purchase at least ten lakh bales to save the cotton growers from this misery. They are only a silent spectators and they are not doing anything even though there is a big market in Kottur. There was an agitation by the farmers; two deaths took place on account of police firing in Kottur in Karnataka. A tense situation is prevailing even now in Karnataka.

So, I demand that the Government of India must take early steps to save the cotton and tobacco growers; I request them to allow export of cotton and the money must be

made available for the farmers. Thank you very much, Sir.

13.10 1/2 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the SAARC Convention (Suppression of Terrorism) Bill, 1992, which has been passed by the Rajya Sabha at its sitting held on the 26th November, 1992"

13.10 3/4 hrs.

SAARC CONVENTION (SUPPRESSION OF TERRORISM) BILL, 1992.

As passed by Rajya Sabha

[English]

SECRETARY-GENERAL: Sir, I lay on the Table the SAARC Convention (Suppression of Terrorism) Bill, 1992, as passed by Rajya Sabha on the 26th November, 1992.

13.11 hrs.

STATEMENT BY MINISTER

Enhancement of Assistances to Artists and Voluntary Agencies in the Field of Performing Arts.

[English]

THE DEPUTY MINISTER IN THE
MINISTRY OF HUMAN RESOURCE

DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): On behalf of Shri Arjun Singh I make the following statement.

There have been request and suggestion honourable members and the artistic community to enhance the quantum of scholarship and fellowship awards being given under various schemes being administered by the Department of Culture. It has also been felt that the assistance being provided to artists in indigent circumstances needs to be enhanced. Further, to encourage voluntary agencies, it has been suggested that the grants in the field of performing arts be made more liberal.

The matter has been engaging the attention of the Government and I am happy to announce that the quantum of various awards has been increased. The quantum of grants in the field of performing arts to voluntary agencies has also been enhanced.

The details are as follows:-

The amounts of Scholarship, Junior Fellowship, Senior Fellowship and Emeritus Fellowship have been increased from Rs. 600/-, Rs. 900/-, Rs. 1800/- and Rs. 3000/- to Rs. 1000/-, Rs. 1500/- Rs. 3000/- and Rs. 5000/- per month, respectively. In the case of Emeritus Fellows, they would also be given an incidental grant of Rs. 10,000/- per annum.

For assisting the voluntary agencies, the salary grants to Gurus and Artistes have been increased from Rs. 1500/- and Rs. 750/- to Rs. 2000/- and Rs. 1500/- per month, respectively. Assistance in producing plays, dance-drama etc. to voluntary agencies has been increased from Rs. 25,000/- or Rs. 40,000/- to Rs.50,000/- per production.

13.11 1/2 hrs.

INTEREST ON DELAYED PAYMENTS TO SMALL SCALE AND ANCILLARY INDUSTRIAL UNDERTAKINGS BILL *

[English]

THE MINISTER OF STATE IN THE

MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (PROF. P.J. KURIEN): I beg to move for leave to introduce a Bill to provide for and regulate the payment of interest on delayed payments to small scale and ancillary industrial undertakings and for matters connected therewith or incidental thereto.

MR. DEPUTY SPEAKER: The question

"That leave be granted to introduce a Bill to provide for and regulate the payment of interest on delayed payments to small scale and ancillary industrial undertakings and for matters connected therewith or incidental thereto".

The motion was adopted.

PROF. P.J. KURIEN: I introduce the Bill**

13.12 hrs.

EXPLANATORY STATEMENT GIVING REASONS FOR IMMEDIATE LEGISLATION BY THE INTEREST ON DELAYED PAYMENTS TO SMALL SCALE AND ANCILLARY INDUSTRIAL UNDERTAKINGS ORDINANCE.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (PROF. P.J. KURIEN): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Interest on Delayed Payments to Small Scale and Ancillary Industrial Undertakings Ordinance, 1992.

*Published in Gazette of India, Extraordinary, Part II, Section 2, dated-30-11-92

**Introduced with the recommendation of the President.